

(b) and (c) The past service rendered by a Central Government employee, in Nationalised Banks is not counted for pension purposes alongwith Central Government Service. Benefit of counting of past service rendered by Central Government employees in Government autonomous bodies is allowed under the provisions of Department of Pension & P.W's circular dated 29.8.1984 as amended from time to time. The Central autonomous body includes a Central statutory body or a Central University but does not include a public undertaking. The definition of a Central autonomous body has been further clarified as a non-profit making organisation which is financed wholly or substantially from cess or Central Government grants. Public Sector Undertakings (PSUs) and Nationalised Banks do not fulfill conditions laid down in above definition. Further, PSUs and Nationalised Banks may have their own set of regulations for the pensionary benefits admissible to their employees. The above position has been further clarified by the government through their circulars of 30th May, 1995 and 13th September 1996.

Petroleum Refinery

1928. SHRI MUKHTAR ANIS : Will the PRIME MINISTER be pleased to state :

(a) the total installed capacity of petroleum refineries in the country and the capacity utilisation during the last three years, year-wise;

(b) the location of these refineries under construction; and

(c) the major source of supply of petroleum of the existing and the refineries under construction ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) The total installed capacity of the Refineries in the country and their overall capacity utilisation, during the last three years is as under :-

Years	Installed capacity (MMTPA)	capacity utilisation (% age)
1993-94	52.75	103
1994-95	53.40	106
1995-96	56.40	104

(b) Besides the existing refineries the details of PSUs/JVCs grass root refineries projects under implementation are as under :-

Refinery	Location
Panipat Refinery	Panipat, Haryana
Numaligarh Refinery	Numaligarh, Assam
Bharat Oman Refinery Limited	Bina, M.P.

(c) The refineries at Digboi, Guwahati, Bongaigaon process exclusively indigenous Assam crude. The refineries at Mumbai, Cochin, Visakh, Barauni, Gujarat, Mathura, Haldia, Madras and Narimanam process indigenous as well as imported crudes. Manglore Refinery processes only imported crudes.

As regards, the refineries under construction, Numaligarh is designed to process indigenous Assam Crude and Panipat Refinery is designed to process both imported and indigenous crudes. The Bina Refinery is planned on imported crudes.

Target of Atomic Energy Generation

1929. SHRI SOHAN BEER : Will the PRIME MINISTER be pleased to state :

(a) the target fixed for atomic energy generation during the Eighth Five Year Plan;

(b) whether the target has been achieved;

(c) the funds allocated by the Government for atomic energy projects during the said period; and

(d) the financial provision made for atomic energy projects during the Ninth Five Year Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b) The cumulative, target of nuclear power generation during the Eighth Plan was 37070 MUs. With the expected generation of electricity of about 1800 MUs. during February and March 1997 the total generation of electricity from Nuclear Power Plants during the Eighth Plan i.e. 1992-97 will be nearly 35000 MUs. There will be a shortfall of about 2300 MUs during the eighth plan period.

(c) The approved outlay for the Nuclear Power Sector for the VIII Plan period was Rs. 4261 crores with budgetary support of Rs. 761 crores. The actual budgetary support received during the period is Rs. 1418 crores.

(d) Ninth Five Year Plan is yet to be finalised by the Planning Commission.

Centrally Sponsored Schemes

1930. SHRI NARAYAN ATHAWALAY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have decided to transfer some of the Centrally sponsored schemes to the States alongwith accompanying resources;

(b) if so, furnish details of the Schemes being transferred, allocation of funds thereunder being released to the States-State-wise - for Maharashtra State in Particular;